

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 102

CP (IB) No. 177/Chd/Pb/2022

IN THE MATTER OF:

Yatin Jain

...

Petitioner

Under Section: 94(1), IBC 2016

Order delivered on 18.04.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Ankush Rampal, Advocate

For the Respondent : None

For the RP in person : Mr. Deepankur Sharma, Advocate

ORDER

It is stated by RP that respondent is not a personal guarantor in this case. Upon which, it is stated by Ld. counsel for the petitioner that he may be permitted to withdraw the present petition. Keeping in view the statement made by learned counsel for the petitioner, present petition i.e. ***CP (IB) No. 177/Chd/Pb/2022 is dismissed as withdrawn.*** File be consigned to the record room.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)